

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 47
C.P.(IB)353/MB/2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON 10.04.2024

NAME OF THE PARTIES: STATE BANK OF INDIA V/s SUDESH RANI

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. V. Aravind, Ld. Counsel for the Financial Creditor present. None present for the Personal Guarantor.
2. On the last date of hearing the Financial Creditor has apprise this Bench that the personal guarantor has since deceased and sought time to place on record Death Certificate.
3. The Financial Creditor is directed to confirm whether they want to prosecute this any further as this matter is not maintainable in view of death of Personal Guarantor.
4. List this matter on 29.04.2024.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)